

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.123/TL/2023

Subject : Application under Sections 14,15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking Transmission Licence for Kallam Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism.

Date of Hearing : 20.6.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Kallam Transmission Limited (KTL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Parties Present : Ms. Aparajita Upadhyay, Advocate, KTL
Shri Saurav Jha, KTL
Shri Swapnil Verma, CTUIL
Shri Ajay Kumar, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for grant of the transmission licence for implementation of the transmission project “*Augmentation of Transformation Capacity at Kallam PS by 2x500 MVA, 400/20 kV ICTs (3rd and 4th) along with 220 kV bays for RE interconnection*” (“the Project”) under the Regulated Tariff Mechanism (RTM). Learned counsel submitted that the said Project has been awarded to the Petitioner under the RTM mode in terms of the decision of National Committee of Transmission (NCT) in the 9th Meeting held on 28.9.2022 read with letter of CTUIL dated 15.11.2022 conveying the decision of NCT to the Petitioner. Learned counsel further added that the Petitioner is already a transmission licensee implementing the “Transmission System for evacuation of power from RE Projects in Osmanabad area (1 GW) in Maharashtra” on Tariff Based Competitive Bidding (TBCB) mode and the scope of work thereunder, *inter alia*, include establishment of 2x500 MVA, 400/220 kV S/S near Kallam. Learned counsel submitted that the Petitioner has also issued the public notice regarding the filing of the present Petition. However, no comments have been received.

2. Learned counsel for the Petitioner further stated that after the filing of the present petition, CTUIL has added one additional 220 kV bay in the scope of the Petitioner to be implemented through RTM mode and the Petitioner may, therefore, be permitted to amend the present Petition so as to also include the said element in the scope of the Project.



3. In response to the specific query of the Commission regarding Scheduled Commercial Operation Date (SCOD) of the Project and the status of Renewable generators, the representative of the CTUIL submitted that the Petitioner is required to implement the Project within 18 months from its letter dated 15.11.2022, which works out to May 2024. He also submitted that 3 Nos. of 220 kV line bays have been proposed for three generators, namely, Veh Aarush, JSW Neo and Serentica Renewables. Subsequently an additional 220 kV bay has also been assigned to the Petitioner for another generator, namely, Torrent Solar. However, keeping in view the timeline of this generator, the implementation schedule of this additional bay is different from the other bays. The representative of CTUIL, accordingly, submitted that the Petitioner may file a separate petition regarding the inclusion of this additional bay.

4. In response, learned counsel for the Petitioner submitted that since the SCOD of the additional bay can be segregated from the rest of the bays, the Petitioner is permitted to include the said element in the present petition by way of an appropriate amendment.

5. After hearing the learned counsel for the Petitioner and the representative of CTUIL, the Commission observed that CTUIL should ensure that there is no mismatch in the commissioning of these 220 kV bays (all 4 Nos.) to be implemented by the Petitioner and the corresponding generating stations. Accordingly, the Commission deemed it appropriate to direct the CTUIL to conduct a joint meeting with such generators and the Petitioner to ascertain that their respective timeline are aligned so as to avoid the eventualities of mismatch in their commissioning within a period of 2 weeks. Pursuant to such meeting, CTUIL will file its affidavit within a week thereafter confirming the schedule of such generators and SCOD of the Project including all 4 Nos. of 220 kV bays.

6. In the meanwhile, the Commission also permitted the Petitioner to file amended Petition (including revised memo of parties by impleading the beneficiaries of the Western Region) for inclusion of the additional element(s) as assigned to it by CTUIL within a week. The Petitioner shall also comply with the requirement of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 read with Commission's order dated 22.1.2022 in Petition No. 1/SM/2022 in respect of this amended Petition.

7. The Commission further directed the Petitioner to submit the following information on an affidavit within two weeks:

(a) SCOD of the "Kallam Augmentation Scheme".

(b) Status of implementation of the associated Transmission Scheme namely "Transmission System for evacuation of power from RE Projects in Osmanabad area (1 GW) in Maharashtra" which is being implemented by the Petitioner under TBCB route.

(c) Copy of Form II posted on its website along with date of posting (required as per the Sub-Section 7 of the Section 7 of the CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulation, 2009 read with the Order dated 22.01.2022 in Petition No. 1/SM/2022.

8. The Commission directed CTUIL to submit the following information on an affidavit within two weeks:

(a) Status of RE Projects which have been granted Stage-II connectivity at Kallam PS along with the status of their LTA.

(b) Status of RE Projects for whom the “Transmission System for evacuation of power from RE Projects in Osmanabad area (1 GW) in Maharashtra” is planned.

9. The Petition shall be listed for hearing on 26.7.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**